Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting due for 29.03.2012 but actually held on 12.04.2012

The meeting No.50/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 29.03.2012 but actually held on 12.4.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.50/AM-12 dated 29.03.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 50/84-ALC3/2011 MEETING DATE : 29.03.2012

II I			Status: Deferred
HQ File :01/84/050/00410/AM12/	RLA File :05/24/040/00314/AM12/	Lic.No/Date:0510311415	Defer Date:

| 15.12.2011 | 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

Case No.:18/50/84-ALC3/2011		00.00.0010	Status: Approved
HQ File :01/84/050/00411/AM12/		Lic.No/Date:0310671648 19.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per decision taken by NC-VII in similar case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers net contents of	 ` 	Relevant Polypropylene Granules	1.05 Kg/Kg content in the
	exports: Masterbatch Colour:3.68 MT, Conductive Black: 6.55 MT,		Relevant HDPE Granules	export product 1.05 Kg/Kg content in the
	Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT,		Relevant Masterbatch Antifibrillant	export product 1.10 Kg/Kg content in the
	LLDPE:40.95 MT, UV		Relevant Masterbatch	export product
	Stabiliser Masterbatch: 18 MT, Masterbatch White:		White	content in the export product
	6.14 MT, Masterbatch		Relevant Masterbatch	1.10 Kg/Kg

Antifibrillant:12.27 MT	Colour	content in the
		export product
	Relevant Conductive	1.10 Kg/Kg
	Black	content in the
		export product
	LLDPE	1.05 Kg/Kg
		content in the
		export product
	LDPE	1.05 Kg/Kg
		content in the
		export product
	U.V. Stabilizer	2% of the Resin
	Masterbatch (containing	content in Export
	not more than 20% U.V.	product.
	Stabilizer) where Export	
	product contains U.V.	
	Stabilizer	
The R.A. shall be advised to take necessar	action subject to compliance of other us	ual conditions.

Case 1	No.:24	/43/84-ALC3/2011	Party Name: LILLI	PUT KIDSWEAR LTD.	Meet No/Date 29.03.2012	e:50/84-ALC3/2011	Status: Approved
HQ Fi	ile :01/	84/050/00327/AM12/	RLA File :05/23/04	0/00351/AM12/	Lic.No/Date:0 20.12.2011	510311812	
Deci	ision:	The Committee considered	d the case as per	agenda alongwith otl	her relevant p	papers and went th	rough the details
		in this case. Accordingly,					
present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME)							
conve	conveyed vide their U.O.No.37(5)/77/2011-12/Hosy., dated 30.03.2012 as detailed below:-						
	lo.	Export Product	Export	Import item		Quantity	

Quantity

allowed

1.	Babies dress made from 100% Polyester solid dyed satin fabric, 86 % Nylon, 14% metallic solid dyed net fabric and 100% Polyester solid dyed net fabric, Style No.150644	4585 Nos.	100% Polyester solid dyed satin fabric, GSM-117+/-10%, Construction: 50D X 75D/267X115, Finished Width:57", C/W:55" 86 % Nylon, 14% metallic solid dyed net fabric, GSM-40+/-10%, Construction: Finished Width:58", C/W: 56"	per piece
			100% Polyester solid dyed net fabric, GSM-40+/-10%, Construction: 50D X 50D Finished Width:60", C/W: 58" 100% Polyester solid dyed net fabric, GSM-40+/-10%, Construction: 50D X 50D Finished Width:60", C/W: 58"	per piece
2.	Babies dress made from printed poly nylon woven fabric 55% biconstituent fibre (80% Polyester, 20% nylon), 45% Polyester fabric, GSM-65+/-10%, Style No.150645	8140 Nos.	Printed poly nylon woven fabric 55% biconstituent fibre (80% Polyester, 20% nylon), 45% Polyester fabric, GSM-65+/-10%, Construction: P50D X 120D/149X81, Finished Width:56", C/W:55"	0.78 Sq. meter per piece
3.	Babies dress made from 100% cotton printed woven lawn fabric, GSM-76+/-10%, Style	12,296 Nos.	100% cotton printed woven lawn fabric, GSM-76+/-10%, Construction: 60X60/108X88, Finished Width:53", C/W: 51"	1.12 Sq. meter per piece

	No.150839			
4.	Babies Top made from 100% cotton printed woven lawn fabric, GSM-76+/-10%, Style No.150755	6630 Nos.	100% cotton printed woven lawn fabric, GSM-76+/-10%, Construction: 60X60/108X88, Finished Width:53", C/W: 51"	0.68 Sq. meter per piece
5.	Babies Boy shirt made from 100% cotton yarn dyed stripe fabric, GSM-80+/-10%, Style No.148564		100% cotton yarn dyed stripe fabric, GSM-80+/-10%, Construction: 110X100/50X60, Finished Width:57", C/W: 56"	1.21 Sq. meter per piece
6.	Babies Boy shirt made from 100% cotton Canvas fabric, GSM-115+/-10%, Style No.150321	12,440 Nos.	100% cotton Canvas fabric, GSM-115+/-10%, Construction: 23+21SLUB*23+21/SLUB/ 58*50, Finished Width:55", C/W: 54"	1.52 Sq. meter per piece
7.	Babies Boy shirt made from 55% Linen, 45% cotton woven fabric, GSM-149+/-10%, Style No.621218	8800 Nos.	55% Linen, 45% cotton woven fabric, GSM-149+/-10%, Construction: 54X52, Count:21x14 Finished Width:50", C/W: 49"	*
8.	Girls Top made from 100% Rayon printed fabric, GSM-120+/-10%, Style No.155916	10,292 Nos.	100% Rayon printed fabric, GSM-120+/-10%, Count/ Construction:114X86/R40/ 1XR40/1, Finished Width:54",	1.62 Sq. meter per piece

			C/W:53"	
9.	Babies/Girls Dress made from 100% Rayon printed fabric, GSM-120+/-10%, Style No.148857	11,290 Nos.	100% Rayon printed fabric, GSM-120+/-10%, Construction:114X86/R40/1XR40/1, Finished Width:54", C/W: 53"	2.50 Sq. meter per piece
10.	Babies/Girls Top made from 100% Cotton printed Swiss Dot Dobby fabric, GSM-85+/-10%, Style No.893315	6673 Nos.	100% Cotton printed Swiss Dot Dobby fabric, GSM-85+/- 10%, Count/ Construction:92X80 50X50+21/2, Finished Width:53", C/W: 52"	0.81 Sq. meter per piece
11.	Babies/Girls Dress made from 100% Cotton printed Crepe fabric, GSM-63+/-10%, Style No.148864	10,542 Nos.	100% Cotton printed Crepe fabric, GSM-63+/-10%, Count/Construction:64X40 40X40, Finished Width: 50", C/W: 48"	1.81 Sq. meter per piece
12.	Babies/Girls Top made from 100% Cotton printed fabric, GSM-76+/-10%, Style No.148867	11,565 Nos.	100% Cotton printed fabric, GSM-76+/-10%, Construction:108X88 60X60, Finished Width: 54", C/W: 52"	1.85 Sq. meter per piece
13.	Babies/Girls Top made from 100% Cotton yarn dyed Swiss dot dobby fabric, GSM-104+/-10%, Style No.149058	12,570 Nos.	100% Cotton yarn dyed Swiss dot dobby fabric, GSM-104+/-10%, Count/ Construction:120X104/50+80/2x50, Finished Width: 56", C/W: 55"	1.00 Sq. meter per piece
14.	Girls Dress made from	2435 Nos.	100% Cotton Crepe Dobby	2.50 Sq. meter

100% Cotton Crepe Dobby fabric, GSM- 51+/-10%, Style No 145972	fabric, GSM-51+/-10%, Construction:106X72/82X 90, Finished Width: 48", C/W: 46"	per piece
No.145972	Finished Width 40, C/W. 40	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:27/50/84-ALC3/2011	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected			
	HQ File :01/84/050/00420/AM12/ RLA File :03/95/040/01055/AM11/ Lic.No/Date:0310677094 17.01.2012						
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import in Sq. yard whereas export item is in number. No co-relation is possible in export and import item. Further in export so not specified whether export item is fabric or embroidery and in import side, it is not possible to ascertain whether item or yarn. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.							

	Case No.:1/47/84-ALC3/2011	3	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected				
5	HQ File :01/84/050/00350/AM1							
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not replied the information/details called vide DGFT letter dated 15.03.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.							

	1 3	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Deferred
HQ File :01/84/050/00417/AM12/	RLA File :05/24/040/00368/AM12/	Lic.No/Date:0510314845	Defer Date:

	6		18.01.2012	10.05.2012
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

Case No.:3/50/84-ALC3/2011	Party Name: HOWRAH MILLS COMPANY LTD	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Deferred
HQ File :01/84/050/00396/AM12/			Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the technical literature, supplier's recipe, justification note and flow chart of the export product to consider the proposal. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the applicant firm to send the above information for consideration of the proposal. The case is deferred for re-listing on 10.05.2012.

Case No.:13/50/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved
HQ File :01/84/050/00406/AM12/		Lic.No/Date:0510315613 25.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

ш	l .				
	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies 3/4 sleeve top made	980 Nos.	74% Polyester, 26%	300 Kgs. (@
		of 74% Polyester, 26%		Rayon dyed knitted	2.25 sq. meter
		Rayon dyed knitted fabric,		fabric, GSM-136+/-	per piece)
		GSM-136+/-10% (Style		10%	

	No.14111253)		
2.	Ladies top made of 74% Polyester, 26% Rayon dyed knitted fabric, GSM- 136+/-10% (Style No.14112400)	74% Polyester, 26% Rayon dyed knitted fabric, GSM-136+/-10%	1.57 sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:16/50/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Deferred
9	HQ File :01/84/050/00409/AM12/			Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

Status: Case No.:20/50/84-ALC3/2011 Party Name: RICHA & CO Meet No/Date:50/84-ALC3/2011

		29.03.2012	Approved
HQ File :01/84/050/00413/AM12/	RLA File :05/24/040/00379/AM12/	Lic.No/Date:0510315608 25.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies jacket made of	7625 Nos.	100% Linen printed	22,318.380 Sq.
	100% Linen printed woven		woven fabric, GSM-	meter
	fabric, GSM-92+/-10%,		92+/-10%	
	Style No. IC204524			
2.	Ladies jacket made of	2025 Nos.	100% Linen printed	5,927.180 Sq.
	100% Linen printed woven		woven fabric, GSM-	meter
	fabric, GSM-110+/-10%,		110+/-10%	
	Style No. IC204524			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

				Status: Deferred
11	HQ File :01/84/050/00426/AM12/		1	Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

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	Case No.:7/50/84-ALC3/2011	Party Name: HITEX HEALTHCARE	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
12	HQ File :01/84/050/00400/AM12/	RLA File :22/24/040/00083/AM12/	Lic.No/Date:2210012476 31.01.2012	Reject
	Decision: The Committee considered	ed the case as per agenda alongwith	other relevant papers and ob-	served that the

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the Committee has already considered this case in its meeting No.47/AM-12 held on 1.3.2012 and rejected the proposal. Therefore, this proposal has been withdrawn from the agenda item.

	Case No.:5/50/84-ALC3/2011	-		Status: Deferred
13	HQ File :01/84/050/00398/AM12/			Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.

		1 3	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
	HQ File :01/84/050/00423/AM12/		Lic.No/Date:0710086001 03.02.2012	Reject
14	Dagisian: The Committee considered	the ease as per agenda alangwith other	relevant nanara and absorved th	ot applicant firm

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given any calculation, justification of wastages, net to net requirement of fabric, bifurcation of cushion has also not been provided. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:23/50/84-ALC3/2011	Party Name: SUNRISE SILK UDYOG	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected
	HQ File :01/84/050/00416/AM12/	RLA File: 07/24/040/00443/AM12/	Lic.No/Date:0710086056 06.02.2012	Reject
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that app has proposed import and export of natural silk fabrics. As per export import policy, import of natural silk fabric and natural silk fabric cannot be permitted. In view of above, the Committee was unable to finalise the norms and consequent to the case. RLA may take suitable consequential action accordingly.				ric and export of

	Case No.:25/50/84-ALC3/2011	3	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected		
	HQ File :01/84/050/00418/AM12/					
16	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in export side, it is not specified whether export item is fabric or embroidery and in import side, it is not possible to ascertain whether item is fabric or yarn. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.					

Case No.:29/50/84-ALC3/2011	Party Name: M K P FASHIONS	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved
HQ File :01/84/050/00422/AM12/	RLA File :07/24/040/00448/AM12/	Lic.No/Date:0710086101 08.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant has not specified that import product is gummed or de-gummed. Accordingly, Committee after assuming that the import product is de-gummed and allowed 5% wastage in this case and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Natural Silk madeups	3147.020	Thrown Silk Yarn	3304.37 Kgs.
	and fabrics	Kgs.		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/50/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved
HQ File :01/84/050/00399/AM12/	RLA File :05/23/040/00441/AM12/	Lic.No/Date:0510317180 09.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies jumpsuit made of 70% modal 30% polyester dyed woven fabric, GSM-118+/-10%, Style:8984		70% modal 30% polyester dyed woven fabric, GSM-118+/-10%	` 🔾

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/50/84-ALC3/2011	-	20.02.2012	Status: Approved
HQ File :01/84/050/00412/AM12/		Lic.No/Date:0510317527 13.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

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	S.No.	the meeting decided to ratify the			
	S.NO.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Ladies crop pant made of	12,600	100% Linen bleached	28,224 Sq. meter
		100% Linen bleached	Nos.	woven fabric, GSM-	(@ 2.24 sq. meter
19		woven fabric, GSM-195+/-		195+/-10%	per piece)
		10%, Style No.IB205973			· · ·
	2.	Ladies crop pant made of	10,400	100% Linen dyed woven	23,296 Sq. meter
		100% Linen dyed woven	Nos.	fabric, GSM-232+/-10%	(@ 2.24 sq. meter
		fabric, GSM-232+/-10%,			per piece)
		Style No.IB205973			
	3.	Ladies crop pant made of	2767 Nos.	100% Linen dyed woven	6198.8 Sq. meter
		100% Linen dyed woven		fabric, GSM-195+/-10%	(@ 2.24 sq. meter
		fabric, GSM-195+/-10%,			per piece)
		Style No.IB205973			,

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II .	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	20 02 2012	Status: Approved
HQ File :01/84/050/00424/AM12/		Lic.No/Date:0510317700 14.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress in 100% cotton	24,094	100% cotton printed	52,525 Sq. meter
	printed woven fabrics, GSM-	Nos.	woven fabrics, GSM-	(@ 2.18 sq. meter

20		63+/-10% (variation) with indegenious lining, Style No.175323/916479		63+/-10% (variation)	per piece)
	2.	Infant dress in 60% cotton 40% nylon knitted fabric, GSM-121+/-10% (variation) with trims fabric in 100% Polyester knitted solid dyed fabric, GSM-40+/-10% (variation) with lining and diaper cover indegenious, Style No.183488	7090 Nos.	60% cotton 40% nylon knitted fabric, GSM-121+/-10% (variation) 100% Polyester knitted solid dyed fabric, GSM-40+/-10% (variation)	•

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:32/50/84-ALC3/2011	3	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Rejected		
	HQ File :01/84/050/00425/AM12/ RLA File :06/24/040/00064/AM12/ Lic.No/Date:0610025904 Reject 14.02.2012					
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applications not obtained the recommendations of Ministry of Environment & Forests and Department of Chemicals & Chemicals, Ministry of Chemical & Fertilizers in this case. In view of above, the Committee was unable to finalise the and constrained to reject the case. RLA may take suitable consequential action accordingly.						

Case No.:15/50/84-ALC3/2011	Party Name: SADHANA FASHIONS	Meet No/Date:50/84-ALC3/2011	Status:
		29.03.2012	Approved

	HQ File :01/8	84/050/00408/AM12/	LA File :33/24/040/00	0021/AM12/ Lic.No/Da 15.02.2012	ate:3310021699 2	
	Decision:	The Committee considered t	the case as per ag	genda alongwith other releva	ant papers and went t	through the details
	submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities					
22	present in t	the meeting decided to ratify the	ne Advance Author	rization issued in this case as	detailed below:-	_
	S.No.	Export Product	Export	Import item	Quantity allowed	
			Quantity			
	1.	Ladies S-XL Ballerina	10,00,000	Shoe outsole TRP with	10,00,000 pair]
			pair	fabric		
	The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

II I	Party Name: SCORPIOS APPARELS PVT. LTD.,	Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved
HQ File :01/84/050/00403/AM12/	RLA File :05/24/040/00416/AM12/	Lic.No/Date:0510318040 16.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement for both the export product, size and calculation has also not been provided. However, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-270, decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies shirt (Full sleeve) made of 65% cotton 31% nylon 4% spandex dyed woven fabric, GSM-85+/-10%, Style No.51160129		65% cotton 31% nylon 4% spandex dyed woven fabric, GSM-85+/-10%	*
2.	Ladies shirt (Full sleeve) made of 98% cotton 2% spandex		98% cotton 2% spandex dyed woven fabric,	1083.5 Sq. meter (@ 2.75 sq. meter

	dyed woven fabric, 86+/-10%, No.51160329	GSM- Style	GSM-86+/-10%	per piece)	
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/50/84-ALC3/2011		00.00.0010	Status: Approved
HQ File :01/84/050/00405/AM12/	II	Lic.No/Date:0510318248 21.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

present in the meeting decided to rathly the reduction is suce in this case as detailed below.						
S.No.	Export Product	Export	Import item	Quantity allowed		
		Quantity				
1.	Girls dress made of 100%	2100 Nos.	100% cotton corduroy	4095 Sq. meter		
	cotton corduroy fabric,		fabric, GSM-153			
	GSM-153 (Tolerance + or		(Tolerance + or -			
	– 10%) Style		10%)			
	No.CX87107989.					
2.	Girls blouse with belt made	6050 Nos.	100% cotton yarn	11,434.500 Sq.		
	of 100% cotton yarn dyed		dyed fabric, GSM-119	meter		
	fabric, GSM-119		(Tolerance + or –			
	(Tolerance + or – 10%)		10%)			
	Style No. CX87107679					
3.	Girls shirt dress with belt	10,250	100% cotton yarn	26,240 Sq. meter		
	made of 100% cotton yarn	Nos.	dyed fabric, GSM-105			
	dyed fabric, GSM-105		(Tolerance + or –			

	(Tolerance + or - 10%) Style No.CX87107990		10%)	
4.	Girls dress made of 100% viscose printed fabric, GSM-150 (Tolerance + or – 10%) Style No.CX87108091		100% viscose printed fabric, GSM-150 (Tolerance + or - 10%)	_
5.	Girls skirts made of 100% viscose printed fabric, GSM-150 (Tolerance + or – 10%) with 0.20 Sq. meter		100% viscose printed fabric, GSM-150 (Tolerance + or - 10%)	3840 Sq. meter
	of 100% viscose dyed fabric, GSM-150 (Tolerance + or – 10%) Style No.CX87107968		100% viscose dyed fabric, GSM-150 (Tolerance + or - 10%)	600 Sq. meter
6.	Girls dress made of 100% viscose printed fabric, GSM-150 (Tolerance + or – 10%) Style No.CX87107982	4800 Nos.	100% viscose printed fabric, GSM-150 (Tolerance + or - 10%)	4128 Sq. meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/50/84-ALC3/2011		Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Approved
HQ File :01/84/050/00404/AM12/	RLA File :05/24/040/00428/AM12/	Lic.No/Date:0510318291 22.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities

	present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-						
5	S.No.	Export Product	Export	Import item	Quantity allowed		
			Quantity				
	1.	Ladies top made of 100%	76,500	100% Polyester printed	1,64,475 Sq.		
		Polyester printed fabric, GSM-	Nos.	fabric, GSM- GSM-86	meter		
		GSM-86 (Tolerance + or –		(Tolerance + or - 10%)			
		10%) (Style No. 00287525)					

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/50/84-ALC3/2011	-	20.02.2012	Status: Approved
HQ File :01/84/050/00407/AM12/		Lic.No/Date:0510318465 23.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:

preser	present in the freeting decided to fathy the Advance Adulton issued in this case, as detailed below.				
S.No	Export Product	Export	Import item	Quantity allowed	
		Quantity			
1.	Ladies blouse made of 70%	2750 Nos.	70% Cotton 30% silk	6462.500 Sq.	
	Cotton 30% silk printed woven		printed woven fabric,	meter (@ 2.35 sq.	
	fabric, GSM-38+/-10% (Style		GSM-38+/-10%	meter per piece)	
	No. 240125142069)				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/50/84-ALC3/2011

Party Name: NEO CORP

Meet No/Date:50/84-ALC3/2011

Status: Deferred

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		INTERNATIONAL LIMITED	29.03.2012	
27	HQ File :01/84/050/00395/AM12/		1	Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

Case No.:8/50/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	00.00.0010	Status: Approved
HQ File :01/84/050/00401/AM12/		Lic.No/Date:0510318606 24.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies top made of 100%	14,780	100% Polyester printed	15,770.260 Sq.
	Polyester printed woven fabric,	Nos.	woven fabric, GSM-	meter
	GSM-80+/-10%,		80+/-10%	
	Style:187497/201664/914200			
2.	Ladies top made of 100%	14,780	100% Polyester dyed	10,567.700 Sq.
	Polyester dyed woven fabric,	Nos.	woven fabric, GSM-	meter
	GSM-80+/-10%,		80+/-10%	
	Style:187497/201664/914200			
3.	Ladies top made of 100%	5830 Nos.	100% Polyester dyed	10,260.800 Sq.
	Polyester dyed woven fabric,		woven fabric, GSM-	meter
	GSM-80+/-10%,		80+/-10%	
	Style:187761/914211			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	II I		Meet No/Date:50/84-ALC3/2011 29.03.2012	Status: Deferred
29			Lic.No/Date:1110026880 24.02.2012	Defer Date: 10.05.2012
Ш		.1 1 1.1	1 . 11 . 1 .	C + DIDD

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

				Status: Deferred
30	HQ File :01/84/050/00421/AM12/		Lic.No/Date:1110026879 24.02.2012	Defer Date: 10.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

Case No.:9/50/84-ALC3/2011	'	20 02 2012	Status: Approved
HQ File :01/84/050/00402/AM12/		Lic.No/Date:0510318959 28.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	100% Cotton Denim Infants &	7078 Nos.	100% Cotton Denim fabric,	6228.640	Sq.
	Girls Emb. long flared skirts,		GSM-155+/-10%	meter	

	GSM-155+/-10%, Style:180520		Fusible interlining Sensor Tags	1061.700 Sq. meter 7078 Nos.
2.	100% Cotton Denim Emb. long flared Girls skirts, GSM-	9760 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	10,931.200 Sq. meter
	155+/-10%,		Sensor Tags	9760 Nos.
	Style:175384/734142		65% Polyester 35% cotton	3416 Sq. meter
			dyed fabric, GSM-105+/-10%	
			Fusible interlining	1952 Sq. meter
3.	100% Cotton Denim Girls full sleeve Long dress, GSM-	5455 Nos.	100% Cotton Denim fabric, GSM-155+/-10%	13,473.850 Sq. meter
	155+/-10%,		Fusible interlining	1363.750 Sq.
	Style:892429/734175		\mathcal{E}	meter
			Sensor Tags	5455 Nos.
4.	100% Cotton Denim Girls full	9780 Nos.	100% Cotton Denim fabric,	28,068.600 Sq.
	sleeve Long dress, GSM-		GSM-155+/-10%	meter
	155+/-10%,		65% Polyester 35% cotton	3912 Sq. meter
	Style:910473/743166		dyed fabric, GSM-105+/-10%	
			Fusible interlining	1956 Sq. meter
			Snap fastners	1,36,920 set
			Sensor Tags	9780 Nos.
5.	83% Cotton 17% Polyester	20,270	83% Cotton 17% Polyester	15,810.600 Sq.
	pleated infants & girls skirts	Nos.	denim fabric, GSM-310+/-	meter
	with diaper, GSM-310+/-		10%	
	10%, Style No.		Snap fastners	81,080 set
_	180577/764001		Sensor tags	20,270 Nos.

6.	83% Cotton 17% Polyester infants & girls denim pleated	· ·	83% Cotton 17% Polyester denim fabric, GSM-310+/-	, I
	long dress with diaper, GSM-310+/-10%, Style No. 180823		10% Snap fastners	98,262 set
			Sensor tags	16,377 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/50/84-ALC3/2011	1 3		Status: Deferred
32	HQ File :01/84/050/00394/AM12/		l l	Defer Date: 19.4.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

	1 3	20.02.2012	Status: Approved
HQ File :01/84/050/00414/AM12/		Lic.No/Date:1010048689 12.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	PVC Tufted vinyl backed and	97,087 Sq.	PVC Tufted vinyl backed	1,00,000 Nos.

	stencilled coir mats	meter	coir mats in rolls	
The R.A. s	shall be advised to take necessary	action subject	to compliance of other usual	conditions.

	Case No.:22/				Meet No/Date:50/84-ALC3/2011 29.03.2012		Status: Approved
	HQ File :01/8	84/050/00415/AM12/	RLA File :10/24/040/00023/AM12/		Lic.No/Date:1010048687 12.03.2012		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-						
34	S.No.	Export Product	Export Quantity	Import item		Quantity allowed	
			97,087 Sq.	PVC Tufted vinyl coir mats in rolls	backed	1,00,000 Nos.	
	The R A s	hall be advised to take necessar	v action subject		her usual	conditions	

1	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	20 02 2012	Status: Approved
HQ File :01/84/050/00397/AM12/		Lic.No/Date:0510319987 13.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Girls skirts in 95% cotton 5%	2528 Nos.	95% cotton 5%	4399 Sq. meter
		polyester yarn dyed woven		polyester yarn dyed	
		fabrics, GSM-95+/-10%		woven fabrics, GSM-	
		(variation) with indegenious		95+/-10% (variation)	
35		lining, Style No.418634			
	2.	Girls skirts in 95% cotton 5%	1496 Nos.	95% cotton 5%	2498 Sq. meter
		polyester yarn dyed woven		polyester yarn dyed	
		fabrics, GSM-95+/-10%		woven fabrics, GSM-	
		(variation) with indegenious		95+/-10% (variation)	
		lining, Style No.418633			
	3.	Girls skirts in 95% cotton 5%	162 Nos.	95% cotton 5%	203 Sq. meter
		polyester yarn dyed woven		polyester yarn dyed	
		fabrics, GSM-95+/-10%		woven fabrics, GSM-	
		(variation) with indegenious		95+/-10% (variation)	
		lining, Style No.420590			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(36)

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Case No.510	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 50/AM-12, dt.29.3.2012	File No.01/84/50/226/AM-12/DES-V
Ratification of input output norms again	nst Advance Licence No. 0710083610 dated 28.10.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the

meeting decided to ratify the Advance Authorization issued in this case, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Gents half sleeve shirts made	12,800	100% nylon yarn dyed	37,120 Sq. meter
	of 100% nylon yarn dyed	Nos.	fabric, GSM-84	
	fabric, GSM-84 (Tolerance		(Tolerance plus or minus	
	plus or minus 10%), Style		10%)	
	No.AM7833			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.511	M/s Shahi Exports Pvt. Ltd., Faridabad		
NC 50/AM-12, dt.29.3.2012	File No.01/84/50/253/AM-12/DES-V		
Re-fixation of input output norms against Advance Authorisation No. 0510308220 dated 17.11.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there was typographical errors in the minutes of NC meeting held on 08.12.2011 in this case. With the approval of Chairman, NC-V Committee, the errors have been rectified and the applicant firm as well as RLA, New Delhi has been informed accordingly. The Committee considered this case and give its ex-post-facto approval for the necessary correction.

(38)

Case No.512	M/s Orient Craft Ltd., Gurgaon				
NC 50/AM-12, dt.29.3.2012	File No.01/84/162/256/AM-12/DES-V				
Ratification of input output norms in respect of Annual Advance Authorization No. 0510264384 dated					
14.05.2010.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/02/2012-13/Hosy., dated 03.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Duvet cover size 106"X92" with bag	1 pc.	100% Linen washed	14.58 Sq.
	made from 100% Linen washed		woven fabric, GSM-	meter per
	woven fabric, GSM-180+/-10%		180+/-10%	piece
2.	Duvet cover size 90"X92" with bag	1 pc.	100% Linen washed	12.55 Sq.
	made from 100% Linen washed		woven fabric, GSM-	meter per
	woven fabric, GSM-180+/-10%		180+/-10%	piece
3.	Duvet cover size 70"X92" with bag	1 pc.	100% Linen washed	9.96 Sq.
	made from 100% Linen washed	_	woven fabric, GSM-	meter per
	woven fabric, GSM-180+/-10%		180+/-10%	piece
4.	Sham cover size 14"X22" with bag	1 pc.	100% Linen washed	0.57 Sq.
	made from 100% Linen washed		woven fabric, GSM-	meter per
	woven fabric, GSM-180+/-10%		180+/-10%	piece
5.	Sham cover size 26"X26" with bag	1 pc.	100% Linen washed	1.14 Sq.
	made from 100% Linen washed		woven fabric, GSM-	meter per
	woven fabric, GSM-180+/-10%		180+/-10%	piece
6.	Sham cover size 20"X34" with bag	1 pc.	100% Linen washed	1.10 Sq.
	made from 100% Linen washed		woven fabric, GSM-	meter per
	woven fabric, GSM-180+/-10%		180+/-10%	piece

7.	Sham cover size 20"X28" with bag made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.93 Sq. meter per piece
8.	Bag size 6"X15" made from 100% Linen washed woven fabric, GSM- 180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.20 Sq. meter per piece
9.	Bag size 11"X21" made from 100% Linen washed woven fabric, GSM- 180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	0.47 Sq. meter per piece
10.	Bed skirt size 76"X79"X15" made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.94 Sq. meter per piece
11.	Bed skirt size 72"X34"X15" made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	4.01 Sq. meter per piece
12.	Bed skirt size 52"X73"X15" made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.25 Sq. meter per piece
13.	Bed skirt size 58"X29"X15" made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% Linen washed woven fabric, GSM-180+/-10%	3.66 Sq. meter per piece

14.	Bed skirt size 37"X73"X15" made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% woven 180+/-1	Linen fabric, 0%	washed GSM-	3.05 meter piece	Sq. per
15.	Shower curtain size 72"X72" made from 100% Linen washed woven fabric, GSM-180+/-10%	1 pc.	100% woven 180+/-1	,	washed GSM-		Sq. per

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

	Case No.513	M/s Orient Craft Ltd., Gurgaon
	NC 50/AM-12, dt.29.03.2012	File No.01/84/162/171/AM-12/DES-V
Ī	Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/04/2012-13/Hosy., dated 09.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Quilted Bed Spread size-	1 pc.	100% Polyester	7.84 Sq.
	240cmsX260cms made from 100%		woven fabric, GSM-	meter per
	Polyester fabric, GSM-95+/-10%		93+/-10%, Width	piece
	(Imported), 55% Linen 45% Cotton,		57"	
	GSM-195+/-10% (indigenous) and			
	100% Cotton woven fabric, GSM-			
	114+/-10% (indigenous), Style-Seer			
	Sucker Bed Spread.			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.514	M/s Orient Craft Ltd., Gurgaon
NC 50/AM-12, dt.29.3.2012	File No.01/84/162/460/AM-11/DES-V
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(41)

Case No.515	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/47/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510291460 dated	
24.05.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) alongwith file for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

(42)

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Case No.516	Ref. received from the PC-IV-B, M/s Aditya Birla Nuvo Ltd.,
Kolkata	
NC 50/AM-12, dt. 29.3.2012	File No.01/84/162/376/AM-12/DES-V
Clarification sought as to whether "Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of	
synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool' are covered under DEPB	
entry Sl. No.20 of the Product Group "Textiles".	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 17.05.2012.

(43)

Case No.517	M/s Hegde Marketing Company, Coimbatore
NC 50/AM-12, dt. 29.3.2012	File No.01/84/162/321/AM-12/DES-V
Seeking clarification on HS code applicable to tea bag stapling cotton thread.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that matter relating to classification of applicability of HS code to tea bag stapling cotton thread does not comes under the purview of Norms Committee-V. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to Import Policy Division (Policy-2(A&B Division) for classification of applicability of HS code to tea bag stapling cotton thread.

(44**)**

Case No.518	M/s Laxmi Fabrics, Bangalore
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/328/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0710084650 dated 14.12.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given additional justification in this case. In the description of product, it is not clear whether the product is degummed or gummed. Therefore, Committee was not agreed with the demand of applicant firm and maintained status quo in this case. If the applicant firm wish to avail personal hearing to present their case, then a technical person may be deputed with samples and complete justification. The case stands for re-listing on 10.05.2012.

(45)

Case No.519	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/122/AM-09/DES-V
Ratification of Advance Authorization No.0410095119 dated 07.04.2008 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 10.05.2012.

(46**)**

Case No.520	M/s Chinar Forge Ltd. Jalandhar
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/102/AM-09/DES-V
Ratification of input output norms against Advance Authorization No.3010055016 dated 13.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 10.05.2012.

(47)

Case No.521	M/s Gaurav International, Gurgaon
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/357/AM-09/DES-V
Ratification of Advance Authorization No.0510229978 dated 27.10.2008 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.

(48)

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Case No.522	M/s Gaurav International, Gurgaon
NC 50/AM-12, dt. 29.3.2012	File No.01/84/50/192/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510268581 dated	
21.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.
